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NATIONAL COMPANY LAW TRIBUNAL

DIVISIONAL BENCH

CHENNAI

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/06/2017 AT 02.30 PM**

**PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL**

APPLICATION NUMBER :

PETITION NUMBER : TCP/381/(IB)/2017

NAME OF THE PETITIONER(S) : LAFARGE INDIA PVT LTD

NAME OF THE RESPONDENT(S) : EAST COAST CONSTRUCTIONS AND INDUSTRIES LTD

UNDER SECTION : 433 (e) (f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

① A. vidya
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B. Shakthi Peiya
(FOR MS. KING & PARTRIDGE)

COUNSEL FOR
PETITIONER.

B. Shakthi Peiya.

ORDER

Counsel representing both the parties present. Counsel for petitioner is directed to file an affidavit and bank statement in view of Section 9(3)(b)(c) of I&B Code, 2016, within seven days. Counsel for respondent is directed to file counter before the next date of hearing by providing a copy to the other side. Matter is posted for final hearing. Put up on 16.06.2017 at 02.30 P.M.

S. Vijayaraghavan
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

CH. MOHD. SHARIEF TARIQ
(MEMBER (JUDICIAL))